

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.401
IA/3269/ND/2024 IN IB/18/ND/2023

IN THE MATTER OF:

Intarvo Technologies Private Limited

...

Applicant

Under Section 10 of (IBC)

Order delivered on 05.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant/RP : Mr. Suraj Sharma, PCS in IA/3269/ND/2024

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/3269/ND/2024

This is an Application filed by the Resolution Professional to place on record the amended list of creditors under Regulation 13(2)(d) and Report for Re-constitution of Committee Of Creditors under Regulation 17(1) of the IBBI (Insolvency and Bankruptcy Board Of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The same is taken on record, subject to all just exceptions. IA **allowed**. Place it with the main file for further reference.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**